

[श्री बृजराज सिंह]

always endeavour to solve disputes peacefully."

एप्रैशन जो ८ सितम्बर से पहले हमारे ऊपर हुआ उसे हम पीसफुली सोल्व करने की कोशिश करते रहे। दुबारा चीन ने ८ सितम्बर को फिर हम पर हमला किया और दुबारा हमें धोखा हुआ और इसके बाद भी वह ८ सितम्बर की लाइन के लिए हमारी सरकार ने कोलम्बो प्रोजेक्स के रूप में फिर से मान लिया और आज भी हम यह दावा करते हैं कि अब भी हम चीन को पीसफुली पीछे हटा देंगे? कहां तक यह हो सकेगा मेरी समझ में नहीं आता है?

Mr. Deputy-Speaker: We have to take up non-official business now. The hon. Member may continue on Monday.

14.30 hrs.

HINDU MARRIAGE (AMENDMENT) BILL

(Amendment of section 13)
by Shri D. C. Sharma

Shri D. C. Sharma (Gurdaspur): I beg to move for leave to introduce a Bill further to amend the Hindu Marriage Act, 1955.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Hindu Marriage Act, 1955."

The motion was adopted.

Shri D. C. Sharma: I introduce the Bill.

YOUNG PERSONS (HARMFUL PUBLICATIONS) AMENDMENT BILL

(Amendment of section 2)
by Shri C. K. Bhattacharyya

Shri C. K. Bhattacharyya (Raiganj): I beg to move for leave to introduce

a Bill to amend the Young Persons (Harmful Publications) Act, 1956.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Young Persons (Harmful Publications) Act, 1956."

The motion was adopted.

Shri C. K. Bhattacharyya: I introduce the Bill.

WORKING JOURNALISTS (CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS (AMENDMENT) BILL

(Insertion of new Section 7A)
by Shri C. K. Bhattacharyya

Shri C. K. Bhattacharyya (Raiganj): I beg to move for leave to introduce a Bill further to amend the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955."

The motion was adopted.

Shri C. K. Bhattacharyya: I introduce the Bill.

14.32 hrs.

CENTRAL SILK BOARD (AMENDMENT) BILL

(Amendment of sections 4 and 6)
by Shri Sham Lal Saraf

Shri Sham Lal Saraf (Jammu and Kashmir): I beg to move:

"That the Bill further to amend the Central Silk Board